

**आयकर अपीलीय अधिकरण " बी" न्यायपीठ पुणेमें।**  
**IN THE INCOME TAX APPELLATE TRIBUNAL**  
**PUNE BENCHES "B" :: PUNE**

**BEFORE SHRI S.S.GODARA, JUDICIAL MEMBER**  
**AND**  
**DR. DIPAK P. RIPOTE, ACCOUNTANT MEMBER**

**आयकर अपील सं. / ITA No.517/PUN/2023**

Vashi Parivaar Foundation, A/6, Ganesh Compound, Dapole Road, Anjur-Mankolli, Road, Gundavali, Bhiwandi, Vidyashram S.O. Thane, Thane – 421305.  PAN: AAHCV 3214 H	Vs	The Commissioner of Income Tax(Exemptions), Pune.
Appellant / Assessee		Respondent / Revenue

Assessee by	None.
Revenue by	Shri Deepak Garg – DR
Date of hearing	22/05/2023
Date of pronouncement	22/05/2023

**आदेश/ ORDER**

**PER DR. DIPAK P. RIPOTE, AM:**

This is an appeal filed by the assessee against the order of  
ld.Commissioner of Income of Tax(Exemption) dated 03.03.2023.

2. None appeared for assessee. Notice was sent by ITAT Pune by  
Speed post on 17.05.2023 and has been duly served on the assessee  
as per tracking report.

3. On perusal of the ld.CIT(E)'s order, it is observed that  
ld.CIT(E) had given opportunities to the assessee vide notice dated

10.01.2023 and 29.01.2023. But assessee failed to comply the notices. The ld.CIT(E) held that in absence of details, genuineness of the activities could not be verified, charitableness of the activities could not be verified. Therefore, the ld.CIT(E) denied registration under section 12AB of the Act. And also withdrew the provisional registration granted on 27.05.2021. It is observed that assessee has not filed any details before this Tribunal. No one has appeared on behalf of the assessee. In these facts and circumstances of the case, we are of the opinion that ld.CIT(E) has rightly rejected registration, accordingly, order of ld.CIT(E) is upheld. All the grounds of appeal raised by the assessee are dismissed.

4. In the result, appeal of the assessee is dismissed.

Order pronounced in the open Court on 22<sup>nd</sup> May, 2023.

**Sd/-**  
**(S.S.GODARA)**  
**JUDICIAL MEMBER**

**Sd/-**  
**(DR. DIPAK P. RIPOTE)**  
**ACCOUNTANT MEMBER**

पुणे / Pune; दिनांक / Dated : 22<sup>nd</sup> May, 2023/ SGR\*

**आदेशकीप्रतिलिपिअग्रेषित / Copy of the Order forwarded to :**

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The CIT(A), concerned.
4. The Pr. CIT, concerned.
5. विभागीयप्रतिनिधि, आयकर अपीलीय अधिकरण, "बी" बेंच,  
पुणे / DR, ITAT, "B" Bench, Pune.
6. गार्डफ़ाइल / Guard File.

आदेशानुसार / BY ORDER,

// TRUE COPY //

Senior Private Secretary  
आयकर अपीलीय अधिकरण, पुणे/ITAT, Pune.